

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL  
AHMEDABAD BENCH

O.A. No. 689/93  
~~X.A.~~ No.

DATE OF DECISION 23/9/1994

Shri L.M.Dave Petitioner

Shri M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K.Ramamirthy : Member (A)

The Hon'ble ~~Mr.~~ Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

✓  
✓  
✓  
✓

: 2 :

Shri L.M.Dave,  
General Assistant,  
Doordarshan Kendra,  
~~XXXXXXXXXX~~  
AHMEDABAD.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India, through,  
The Director General,  
Doordarshan Directorate,  
Mandi House,  
Copernicus Marg,  
New Delhi.

2. The Director,  
Doordarshan Kendra,  
Thaltej Road,  
Ahmedabad.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

OA. NO. 689 OF 1993.

Date : 23/09/1994.

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

Heard the counsel for the applicant. The  
counsel for the respondents is not present.

The applicant has originally sought relief  
for being put in the proper seniority list in the  
clerical cadre. Meanwhile, by virtue of his being  
General Assistant, the applicant is already given  
promotion as Transmission Executive. At this stage,  
however, the counsel for the applicant stated that  
though this promotion was given, apparently the applicant  
is not given all the benefits as per the letter of

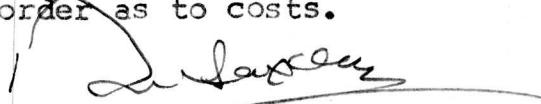
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4th April, 1984, such as a specific nature of post,  
viz., Transmission Executive(General and Production),  
promotion after 5 years and before April, 1994.

The applicant is however, prepared to make a representation  
to this authority ~~and~~ on all these ~~points~~ <sup>points</sup> ~~past~~ effect and the  
Tribunal is requested to give a direction to dispose of  
such a representation within a time prescrbed.

We see no objection in such a ~~request~~ <sup>request</sup> record. Q  
Accordingly, the respondents are directed to consider  
and dispose of the representation if any representation  
is received within 15 days, within a further period  
of 8 weeks thereafter.

Permission is granted to withdraw the  
application. Application stands disposed of as withdrawn.  
No order as to costs.

  
(Dr. R. K. Saxena)  
Member (J)

  
(K. Ramamoorthy)  
Member (A)

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